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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ W.P.(C) 9657/2024

MEHMOOD PRACHA .....Petitioner

Through: Mr. Jatin Bhatt, Advocate

versus

ELECTION COMMISSION OF INDIA .....Respondent

Through: Mr. Sanjay Vashishtha, Standing Counsel with Mr. Siddhartha Goswami, Ms. Geetanjali Reddy and Mr. Aditya Sachdeva, Advocates

CORAM:
HON'BLE MR. JUSTICE AMIT BANSAL

O R D E R

% 13.02.2026

1. A request for passover is made on behalf of the respondent due to non-availability of Mr. Sandeep Sethi, senior advocate.

2. It is not possible to hear the matter upon passover.

3. Counsel for the petitioner submits that videography in respect of the Lok Sabha Elections conducted in Delhi in May 2024 be preserved.

4. Counsel for the respondent submits that the said videography does not exist any longer and this fact already stands recorded in the order dated 7th November, 2025.

5. This aspect shall be considered on the next date of hearing.

6. Re-notify on 9th April, 2026.

AMIT BANSAL, J

FEBRUARY 13, 2026/ds

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